

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

Rajya Sabha

Unstarred Question No. 741

ANSWERED ON 08/02/2024

Cost of litigation

741. Dr. V. Sivadasan:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) payment made by Government to the Supreme Court/High Court lawyers and counsels other than State appointed law officers in last five years;
- (b) the total cost of litigation incurred by the Union Government in the High Courts and Supreme Court cases; and
- (c) the criteria for the selection of advocates or counsel who appear for Government?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENT AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF
CULTURE
(SHRI ARJUN RAM MEGHWAL)**

Part (a) and (b): The information regarding expenditure on litigation is tabulated below:

S. No.	Financial Year	Expenditure incurred (Rs.)
1	2018-19	590732191/-
2	2019-20	730717250/-
3	2020-21	622173605/-
4	2021-22	586892043/-
5	2022-23	701111922/-

(c) The criteria for the selection of advocates or counsel who appear for Union of India are advocate registered under the provisions of Advocates Act, 1961.